### FORM F

PROOF OF CLAIM BY CREDITORS (OTHER THAN FINANCIAL CREDITORS AND OPERATIONAL CREDITORS)

[Under Regulation 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date - 28 MAY 2022

The Interim Resolution Professional / Resolution Professional Mr. Anil Matta Matta & Associates, 308, RG Trade Tower, Plot No. B-7, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: mattaassociates@gmail.com

#### From

To,

M/s Modern Construction Company (Delhi) Having its office at 902 Akash Deep Building 26-A, Barakhamba Road, New Delhi-110001

Subject: Submission of proof of claim.

artner

Madam / Sir,

For

M/s Modern Construction Company (Delhi), hereby submits the following proof of claim in respect of the corporate insolvency resolution process in the case of K.S.N. Buildwell Pvt. Ltd. ("Corporate Debtor") The details of the same are set out below:

S. No.	Particulars		
1.	Name of the creditor	M/s Modern Construction Company (Delhi)	
2.	Identification number of the creditor (If an incorporated body corporate, provide identification number and proof of incorporation. If a partnership or individual, provide identification record* of all partners or the individuals)	MR. NIRMAL JAIN PAN - AAFPJ4303A AADHAR - 2414 5332 6409 PASSPORT - S3468854 MR. MANISH JAIN PAN - AAFPJ4304H AADHAR - 84204896 5067	

Partner

## PARTICULARS

3.	Address and email address of the creditor for correspondence	
4.	Description of the claim (Including the amount of the claim as at the insolvency commencement date)	<ol> <li>In compliance with the Memorandum of Understanding, Settlement Agreement ("MOU" executed between M/s Modern Construction Company (Delhi, ("Claimant") and M/s Sarvottam Realcon Pvt. Ltd (i.e., the sisten concern of the Corporate Debtor, and the Claimant entered into the allotment agreement dated 18 December 2018 with the Corporate Debtor ("Allotment Agreement").</li> </ol>
		<ol> <li>In terms of the Allotment Agreement, the Corporate Debtor allotted the Claimant Shop No. 01, at ground floor of Plot C-1, Sector- 16, Atal Chowk, Vasundhara, Ghaziabad, in the complex namely Sarvottam Pride having super area 6979 sq. feet ("Shop") along with usage rights of one covered car parking.</li> </ol>
		3. In terms of the Allotment Agreement and MOU, consideration of INR <b>5,33,96,329</b> was paid to the Corporate Debtor.
		<ol> <li>The said amount of INR 5,33,96,329/- paid to the Corporate Debtor is being claimed herein by the Claimant along with:</li> </ol>

Partner

		<ul> <li>i. Interest of 18% p.a. from 18 August 2018 till 28 May 2022 on the amount of INR 5,33,96,329/- i.e., INR 36,312,429/-</li> <li>ii. Future interest @ 18% p.a. from the date of submission of the present claim i.e., 28 May 2022 till the date of realization of the claim.</li> <li>5. Thus, the total claim amounting to INR 8,97,08,758/- plus interest @ 18% p.a. from 29 May 2022 till the date of realization is being claimed by the Claimant.</li> </ul>
5.	Details of documents by reference to which claim can be substantiated	Settlement Agreement dated 18 August 2018 executed between the Claimant and sister concern of the Corporate Debtor i.e., M/s Sarvottam Realcon Pvt. Ltd.
		<ol> <li>Allotment Agreement dated 18 August 2018 executed between the Corporate Debtor and Claimant</li> </ol>
6.	Details of how and when the claim arose	<ol> <li>As a matter of background, it is submitted that the sister concern of the Corporate Debtor i.e., M/s Sarvottam Realcon Pvt. Ltd. launched a multistoried project to be developed at Indirapuram, Ghaziabad, UP under the name and style of "Sarvottam Shree".</li> </ol>
	ruction Co. (Delhi) For Modern Construct	2. M/s Sarvottam Realcon Pvt. Ltd. awarded the entire work related to the construction of three towers in

Partner

X

aforesaid project namely Tower A, B and C to the Claimant vide work contract dated 10 May 2013.

- 3. Pursuant to the work order, the Claimant commenced the work and raised running account bills on M/s Sarvottam Realcon Pvt. Ltd from time to time. However, M/s Sarvottam Realcon Pvt. Ltd. defaulted in making payment of the running account bills and other bills and charges to the Claimant.
- Subsequently, the Claimant issued a notice dated 15 December 2017 under the relevant provisions of the Insolvency and Bankruptcy Code, 2016 (IB Code) and called upon M/s Sarvottam Realcon Pvt. Ltd. to pay the outstanding amount.
- Since, M/s Sarvottam Realcon Pvt. Ltd. failed to make payments, the Claimant was constrained to file an application under Section 9 of the IB Code bearing CP No. (IB)-510 (ND) of 2017 seeking initiation of Corporate Insolvency Resolution Process of M/s Sarvottam Realcon Pvt. Ltd.
- 6. During the pendency of the aforesaid application, the Claimant amicably settled the disputes, differences and claims, with M/s Sarvottam Realcon Pvt. Ltd. interalia, on the condition that out of total outstanding amount of INR 6,75,96,329/-, the sister concerned of M/s Sarvottam Realcon Pvt. Ltd.

For Modern Construction Co. (Delhi)

Partner

For Modern Construction Co. (Delhi)

i.e., the Corporate Debtor will allot/transfer the aforementioned Shop to the Claimant towards the part payment of INR 5,33,96,329 (Rupees five crores thirty three lacs ninety six thousand three hundred and twenty nine only).

- 7. In this regard, the MOU duly records that M/s Sarvottam Realcon Pvt. Ltd. paid, by way of internal adjustment / transfer, the said amount of INR 5,33,96,329/- (Rupees five crores thirty three lacs ninety six thousand three hundred and twenty nine only) to the Corporate Debtor on behalf of the Claimant with respect to the aforesaid Shop.
- 8. The Corporate Debtor, having received the full consideration, executed an allotment agreement in favour of the Claimant with respect to the Shop.
- Pertinently, pursuant to the payment of amount of INR 5,33,96,329/- (Rupees five crores thirty three lacs ninety six thousand three hundred and twenty nine only) no amount was left to be paid.
- 10.Thus, the Corporate Debtor is liable to pay amount of INR INR 5,33,96,329/- (Rupees five crores thirty three lacs ninety six thousand three hundred and twenty nine only) to the Claimant along with the applicable interest as stipulated at point 4.

For Modern Construction Co. (Delhi)

1

For Modera Construction Co. (Delhi)

Partner

7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	
8.	Details of: a. any security held, the value of security and its date, or b. retention title arrangement in respect of goods or properties to which the claim refers	N/a
9.	Details of bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Modern Construction Co. (Delhi) Account No:- 0179102100000276 Bank:- Punjab National Bank IFSC Code:- PUNB0017910 Branch:- A Block Connaught Place, New Delhi
10.	List of documents attached to this claim in order to prove the existence and non-satisfaction of claim due to the creditor	<ol> <li>Memorandum of Understanding / Settlement Agreement dated 18 August 2018 executed between the Claimant and sister concern of the Corporate Debtor i.e., M/s Sarvottam Realcon Pvt. Ltd.</li> <li>Allotment Agreement dated 18 August 2018 executed between the Corporate Debtor and Claimant</li> </ol>
Signatu Please creditor Name ir	to place his signatures] re of the creditor or any person a enclose the authority if this is being ) n BLOCK LETTERS - MR. NIRMAL J	AIN & MR. MANISH JAIN
Address	with or in relation to the credito of the person signing - W-130, G	r - PARTNER REATER KAILASH PART - II, NEW DELHI
	(N .	Co. (Delhi)

\* PAN, Passport, AADHAAR or the identity card issued by the Election Commission of India.

#### DECLARATION

I, NIRMAL JAIN & MANISH JAIN, currently residing at W-130, GK - II, New Delhi, do hereby declare and state as follows: -

- 1. K.S.N. Buildwell Pvt. Ltd., the corporate debtor was, at the insolvency commencement date, being the 13th day of May 2022, actually indebted to me in the sum of Rs. 5,33,96,329/- (Rupees five crores thirty three lacs ninety six thousand three hundred and twenty nine only).
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - i. Memorandum of Understanding / Settlement Agreement dated 18 August 2018 executed between the Claimant and sister concern of the Corporate Debtor i.e., M/s Sarvottam Realcon Pvt. Ltd; and
  - ii. Allotment Agreement dated 18 August 2018 executed between the Corporate Debtor and Claimant
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Date: 28 May 2022 Place: New Delhi

For Modern Construction Co. (Delhi) Partner

For Modern Construction Co. (Delhi) (Signature of the clairent)

### VERIFICATION

I, Nirmal Jain & Manish Jain the authorized representative of the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on this 28th day of May, 2022

For Modern Construction Co. (Delhi) For Modern Construction Co. (Delhi) Partner (Signature of the daimant)

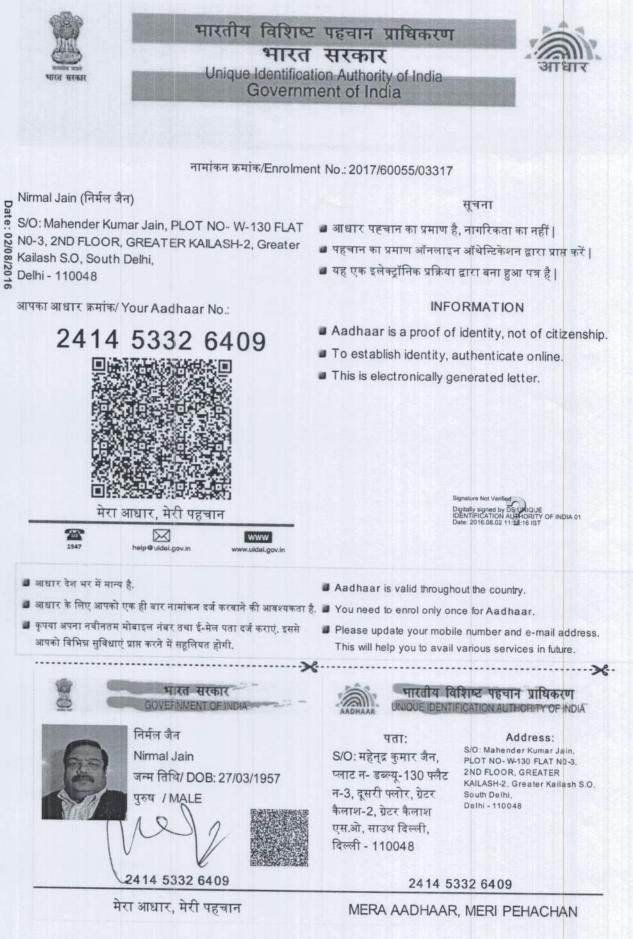
[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

आयकर विमाग भारत सरकार INCOME TAX DEPARTMENT GOVT. OF INDIA NIRMAL JAIN MAHENDER KUMAR JAIN 27/03/1957 Permanent Account Number AAFPJ4303A Signature

13082016

100

4







# भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार Unique Identification Authority of India Government of India



नामांकन क्रमांक/Enrolment No.: 2077/10509/00216

#### Manish Jain (मनीष जैन)

S/O: M. K. Jain, W-130, 3 Floor Flat No-5, Opp Balwant Rai School, Greater Kailash Part-II, Greater Kailash, South Delhi.

Delhi - 110048

Date: 01/03/2016

आपका आधार क्रमांक/ Your Aadhaar No .:

मेरा आधार, मेरी पहचान X

elp@uldai.gov.in

8420 4896 5067

- सूचना
- 🥥 आधार पहचान का प्रमाण है, नागरिकता का नहीं | 🔳 पहचान का प्रमाण ऑनलाइन ऑथेन्टिकेशन द्वारा प्राप्त करें |
- 🔳 यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है |

#### INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.

आधार देश भर में मान्य है.

T

1947

- आधार के लिए आपको एक ही बार नामांकन दर्ज करवाने की आवश्यकता है.
- कपया अपना नवीनतम मोबाइल नंबर तथा ई-मेल पता दर्ज होगी.

मनीष जैन

पुरुष / MALE

8420 4896 5067

मेरा आधार, मेरी पहचान

- Aadhaar is valid throughout the country.
- You need to enrol only once for Aadhaar.
- Please update your mobile number and e-mail address. This will help you to avail various services in future.

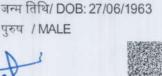
कराएं. इससे आपको विभिन्न सुविधाएं प्राप्त करने में सहलियत ->-

भारत सरकार

GOVERNMENT OF INDIA Manish Jain

WWW

v.uidai.gov.in





भारतीय विशिष्ट पहचान प्राधिकरण UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पताः संबोधित: एम. के. जैन. डब्ल्यू-130, 3 फ्लोर फ्लैट न-5, बलवंत राय विद्यालय के सामने, ग्रेटर कैलाश पार्ट-2, ग्रेटर कैलाश, दक्षिण दिल्ली. दिल्ली - 110048

Address: S/O: M. K. Jain, W-130, 3 Floor Flat No-5, Opp Balwant Rai School, Greater Kailash Part-II, Greater Kailash, South Delhi, Delhi - 110048

8420 4896 5067

MERA AADHAAR, MERI PEHACHAN